Name of the corporate debtor: Productive Creations (India) Private Limited; Date of commencement of CIRP: 02nd November, 2020; List of creditors as on: 28th November, 2020

						List of operatio								(Amount in₹)
Sl. No.	Name of autho rised repres entati ve, if any		Identific ation No.	Details of claim received		Details of claim admitted				Amount of	Amount of any	Amount of claim	Amou nt of	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whethe r related party?	% of voting share in CoC, if applicable	conting ent claim	mutual dues, that may be set- off	under verificatio n	claim not admit ted	
1		A 1 17 ·			75,377.00 +		Employment	N	1.220/				Claim of	
1		Aachal Jain Chanda		26/11/2020	Applicable Interest 3,19,194.00 +		Salary Due Employment	No	1.22%				Interest Claim of	
2		Motiyani		21/11/2020	Interest @ 18%	3,19,194.00	1 0	No	5.15%				Interest	
3		Divyani Patel		21/11/2020	1,22,940.00 + Applicable interest		Employment	No	1.99%				Claim of Interest	
4		Mainank Brahmbhatt		20/11/2020	5,99,304.00	4,40,665.00	5	No	7.12%				158,639.00)
5		Mayur Rathod		23/11/2020	1,45,338.00	1,13,645.00	· · · ·	No	1.84%				31,692.00	
6		Rajpalsinh Mori		25/11/2020	60,000.00	60,000.00	Employment Salary Due	No	0.97%					
7		Shipla Naik		24/11/2020	87,640.00	87,640.00	Employment Salary Due	No	1.42%					
8		Umang Pandya		20/11/2020	1,22,000.00	1,22,000.00	2	No	1.97%					
9		Kundan Bhoot		21/11/2020	3,08,776.00	3,08,776.00		No	4.99%					
10		Chaitali Nayak		21/11/2020	1,48,976.00		Employment Salary Due	No	2.41%					
11		Shivani Naik		24/11/2020	62,700.00		Employment Salary Due	No				62,700.00	N.A.	Pending verification

List of operational creditors (Employees)

	Darshan		1,39,000.00 + 18%		Employment					for
12	 Kachhadiya	 20/11/2020	interest	Pending	Salary Due	No	 	 1,39,000.00	N.A.	additional
	Harsh				Employment					details/inco
13	 Ahiraokar	 20/11/2020	1,03,200.00	Pending	Salary Due	No	 	 1,03,200.00	N.A.	mplete claim

*Pursuant to Regulation 14(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the amount admitted is best estimated as per information provided by Operational Creditors.

Your kind attention is drawn towards the fact that the Corporate Debtor has yet not furnished the latest accounting records and backup. Hence, verification of the claim was made solely on the details provided by the Operational Creditors.

The admitted amount may be subject to subsequent revision, based on additional information and clarification.